

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

**PRESENT**

**HON'BLE MR. A.K. GAUR, MEMBER (J).**

ALLAHABAD this the **14<sup>th</sup>** day of **August, 2008.**

**ORIGINAL APPLICATION NUMBER 809 OF 2003.**

Km. Sunita, Daughter of Late Bhola,  
R/o 106/262, Jeewan Lal Ka Hata, Gandhi Nagar,  
District- Kanpur Nagar.

.....Applicant

By Advocate: Mohd. Naushad Siddiqui

**V E R S U S**

1. Union of India through Secretary, M/o Defence,  
New Delhi.
2. General Manager, Ordnance Equipment Factory (O.E.F),  
Phool Bagh, District Kanpur Nagar.
3. Works Manager (Administration), Ordnance Equipment Factory  
(O.E.F), Phool Bagh, District- Kanpur Nagar.

.....Opposite Parties

By Advocate: Sri Saumitra Singh

**ORDER**

It is submitted by the learned counsel for the applicant that the order passed by the competent authority is non-speaking and cryptic.

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2. In the instant case, the applicant has claimed appointment on compassionate grounds. The reasons recorded by the competent authority for rejecting the case of the applicant are wholly inadequate. Accordingly competent authority is directed to consider and decide the case of the applicant taking into account the averments made in the O.A as part of representation and pass appropriate speaking order within three months.

3. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case.

*Jn Guan*  
MEMBER- J.

/Anand/